

GOVERNMENT OF PUNJAB

EXCISE AND TAXATION COMMISSIONER'S OFFICE,
PUNJAB, PATIALA

NOTIFICATION

The 28th March, 2013

No. G.S.R.21 /P.A.1/1914/Ss.21 and 59/Amd. (59)/2013.— In exercise of the powers conferred by clause (d) of section 21 and section 59 of the Punjab Excise Act, 1914 (Punjab Act No. 1 of 1914), read with Government of Punjab, Department of Excise and Taxation, Notification No. S.O.12/PA.1/1914/S.9/2013, dated the 31st January, 2013, and all other powers enabling me in this behalf, I, Anurag Verma, I.A.S., Excise Commissioner, exercising the powers of Financial Commissioner, make the following rules further to amend the Punjab Distillery Rules, 1932, namely:—

RULES

1. (1) These rules may be called the Punjab Distillery (First Amendment) Rules, 2013.
(2) They shall come into force on and with effect from the first day of April, 2013.
2. In the Punjab Distillery Rules, 1932 (hereinafter referred to as the said rules), in rule 4, in clause (a), for the words “twenty lac rupees”, the words “forty lac rupees” shall be substituted,
3. In the said Rules, for rule 5, the following rule shall be substituted, namely:-
“5. The license shall be in Form D-2 and shall not be transferable, except with the prior approval of the Excise Commissioner. The D-2 licensee shall be allowed Tie-ups for the bottling of liquor”.
4. In the said Rules, in rule 7, in sub rule (1) for the words “twenty lac rupees”, the words “forty lac rupees” shall be substituted,
5. In the said Rules, for rule 28, the following rule shall be substituted, namely:-
“The ordinary working hours of a distillery by day shall be from 8.30 a.m. to 8.00 p.m. in each month from April to September inclusive and from 9.00 a.m. to 7.00 p.m. in each other month except that the Collector

may permit a distillery to observe different working hours for a specified period to meet unforeseen exigencies.”

6. In the said rules, in rule 93,-
 - (i) in clause (e), in sub clause (1), in the last line, for the words and sign “superior Food-Grade quality and round in shape”, the words and sign “Food-Grade type”, shall be substituted; and
 - (ii) in clause (s), for the figures and sign “2012-2013”, the figures and sign “2013-2014” shall be substituted.
7. In the said rules, in rule 114-A for the figures and word “12 noon”, wherever occurring the figures and word “2.00 p.m.”, shall be substituted;
8. In the said rules, in rule 122-A, after the word and sign “licensee”., the words and signs “The third party audit of the CCTV footage shall also be done. The expenditure on this account shall be borne by the distillers.”, shall be added.
9. In the said rules, for rule 122-B, the following rule shall be substituted, namely:-

“122-B All bottles of Punjab Medium Liquor, Indian Made Foreign Liquor and Imported Foreign Liquor sold in the State of Punjab, shall be affixed with the Intaglio Printed Security Labels with Hologram at the cost of the licensee. This provision shall also be applicable for liquor to be sold to and by Canteen Store Depot, Central Reserve Police Force and Indo-Tibetan Border Police. The third party audit of the holograms shall also be done. The expenditure on this account shall be borne by the distillers.”

ANURAG VERMA,
Excise Commissioner, Punjab.